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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 3rd Sept., 1979.

NOTIFICATION  
INCOME TAX

No.2989 (F.No.197/102/79-IT(AI)). In exercise of the powers conferred by clause(V) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies R.C. Diocese of Palayamkottai for the purpose of the said section for the assessment year 1977-78, 1978-79 and 1979-80.

Sd/-

( B.M.SINGH )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

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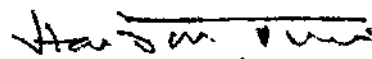
1. Procurator, R.C.Diocese of Palayamkottai, Catholic Bishop's House, Palayamkottai-627002.
2. The Commissioner of Income-tax, Tamilnadu V, Madras. with reference to his letter No.1612-B(II)/78 dated 28.7.79.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
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( B.M.SINGH )

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( H.D.SHARMA )

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No.CC/ITAI/2853/918/RSP/79.

\*PAHUJA \*